

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI KUL BHARAT, JUDICIAL MEMBER**

**ITA No.9848/Del/2019
Assessment Year : 2010-11**

Essel Housing Projects Pvt.Ltd. Vs. Circle-8(2), LGF-10, Vasant Square Mall, New Delhi Plot-A, Sector-B, Pocket-V Community Centre, Vasant Kunj, New Delhi-110070 PAN: AAACE6693G (Appellant)	Vs.	Circle-8(2), New Delhi (Respondent)
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Appellant by	:	Richa
Respondent by	:	Sh. M. Baranwal, Sr.DR

Date of hearing	:	16.07.2021
Date of pronouncement	:	16.07.2021

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2010-11 is directed against the order of learned CIT(A)-3, New Delhi dated 31.10.2019.

2. The learned counsel for the assessee, vide its letter dated 25.06.2021, received by email', has requested for withdrawal of the appeal filed by him

and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 16th July, 2021 in presence of both the parties.

Sd/-

(KUL BHARAT)
JUDICIAL MEMBER

Binita

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Sd/-

(G.S. PANNU)
VICE PRESIDENT

By Order

Assistant Registrar,
ITAT, Delhi